

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) (a) to (d). Funds allocated to Madhya Pradesh for Amrit Dhara, Jeevan Dhara and small irrigation schemes were Rs.59.56 crores, Rs.67.31 Crores and Rs. 93.59 crores during 1991-92, 1992-93 and 1993-94 respectively.

[English]

Sardar Sarovar Project

1320. SHRI MANORANJAN BHAKTA: Will the Minister of WATER RESOURCES be pleased to state.

(a) whether the attention of the Government has been drawn to the press reports regarding the observation made by an international human rights panel for failure to curb violations in connection with the controversial Sardar Sarovar Project in the Narmada Valley; and

(b) if so, reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) (a) Yes, Sir.

(b) Narmada Water Disputes Tribunal has laid down guidelines for resettlement of project affected people of Sardar Sarovar Project taking into account the traditional rights of the tribals. The concerned State Governments have offered much more liberalised resettlement & rehabilitation pack-

ages to the project affected people with a view to improving their standard of living and quality of life. The relocation of tribals is fully justified in the interest of public purpose and national economic development. Water Resources Development programmes are being taken up with a view to fulfilling the basic rights of human individuals to development. There is, therefore, no violation of human rights in Sardar Sarovar Project. Attempts were being made to mislead the people both within India and abroad by alleging police excesses and forcible eviction of the project affected people. The factual position with regard to several incidents so far occurred has been given wide publicity abroad through Indian Missions abroad to dispel misgivings among the international community.

Deaths Due to Cradle Sme in Tamil Nadu

1321. SHRI K. RAMAMURTHEE TINDIVANAM: Will the Minister of WELFARE be pleased to state:

(a) whether it has come to the notice of the Government that many children taken care of under the cradle scheme by the Tamilnadu Government, have died,

(b) if so, whether the Government have ascertained the reason for the death of these children;

(c) if so, the details thereof; and

(d) the action taken/proposed by the Government in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESARI) : (a) Yes Sir, The Government of Tamil Nadu have launched a Scheme to curb the evil practice of Female Infanticide in Salem District, for taking care